

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 144 OF 2018 &
IA NOS. 688 & 689 OF 2018**

Dated: 5th February, 2019

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

M/s Ind Synergy Limited

Vs.

**Chhattisgarh State Electricity Regulatory
Commission & Anr.**

.... **Appellant(s)**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1
Mr. Apoorv Kurup
Ms. Nidhi Mittal for R-2

ORDER

Learned counsel appearing for the appellant prays for another three weeks' time to comply with the order dated 06.12.2018 to enable him to file rejoinder submissions.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Another three weeks' time is granted at the request of the learned counsel appearing for the Appellant for compliance of the order dated 06.12.2018 for filing the Rejoinder submissions.

The leaned counsel appearing for the Appellant may file his Rejoinder submissions on before 27.02.2019, after duly serving copy to the other side.

List the matter on **06.03.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/bn

**(Justice N. K. Patil)
Judicial Member**